

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.28548/2014

(Arising out of impugned final judgment and order dated 10-03-2014 in FAO No.2294/2001 passed by the High Court of Punjab & Haryana At Chandigarh)

UNITED INDIA INSURANCE CO. LTD.

Petitioner(s)

VERSUS

SATINDER KAUR @ SATWINDER KAUR & ORS.

Respondent(s)

WITH

SLP (Civil) No.12520/2015 (IV-B)

Date : 30.06.2020 These matters were called on for pronouncement of Judgment today.

Counsel for the Parties:

Mr. Gagan Gupta, AOR

Mr. Yash Pal Dhingra, AOR

Hon'ble Ms. Justice Indu Malhotra pronounced the Reportable Judgment of the Bench comprising Hon'ble Mr. Justice S. Abdul Nazeer, Hon'ble Ms. Justice Indu Malhotra and Hon'ble Mr. Justice Aniruddha Bose.

Leave granted.

The Civil Appeals are disposed of, in terms of the Signed Judgment.

Pending application(s), if any, also stand disposed of.

(MUKESH NASA)
COURT MASTER

(PRADEEP KUMAR)
BRANCH OFFICER

(Signed Reportable Judgment is placed on the File)